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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 2069/98

HON'BLE SHRI R.K. AHOOJA, MEMBER(A)

New Delhi, the 23rd day of September, 1999

Shri Laval
S/o Shri Annamalai
R/o Neela Gumti
Kala Camp, Hazarat Nizamuddin
New Delhi

....Applicant

(By Advocate: Shri A.K. Bhardwaj)
Versus

Union of India through

1. The General Manager
Northern Railway
Baroda House, New Delhi
2. The Divisional Railway Manager
Northern Railway
Delhi Division
DRM Office, New Delhi
3. The Junior Engineer
Northern Railway
Delhi Division
Panipat, Haryana

....Respondents

(By Advocate: Shri B.S. Jain)

ORDER (ORAL)

The applicant claims that he worked as casual labour from 12.12.1978 to 14.10.1979. He further claims that his name was in the live casual labour register at the Ambala Division. The respondents invited applications in September, 1997 from those workers who had worked earlier and whose names were on the live casual labour register. The grievance of the applicant is that though he made an application, he was not considered.

2. The respondents deny the claim of the applicant.

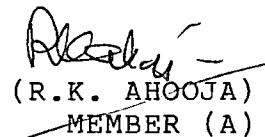
3. I have heard the counsel. Shri Bhardwaj has drawn my attention to Annexure A-1 which is a photostat

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copy of the casual labour service card stated to have been issued on 24.11.97. He submits that even though the applicant had made an application for reengagement after a lapse of 20 years or so, the very fact that a certificate was issued to him on 24.11.97 confirms his earlier engagement and the existence of his name on the live casual labour register.

4. After a perusal of the aforesaid document, I do not find that the applicant can claim on that basis that his name exists on the live casual labour register. This document is supposed to be a casual labour card and not the copy or extract of the live casual labour register. There is no ^{intention} ~~intention~~ as to the authority which has issued this card. Even otherwise the respondents had initiated a scheme in 1987 for inclusion of names of casual labour who had been discharged from work. One of the requirement of the scheme was that those who had been discharged prior to 1.1.81, their names were to be included in the live casual labour register only after they had made a representation to that effect. There is no indication that such a representation was made by the applicant.

5. In view of the above discussion, I find no merit in the O.A. which is dismissed. No costs.


(R.K. AHOOJA)
MEMBER (A)